

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.955/92

Dt. order: 7.7.1993

A.C.Jain

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr.J.K.Kaushik : Counsel for applicant

Mr.J.D.Sharma : Counsel for respondents

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Hon'ble Mr.B.B.Mahajan, Member (A)

Hon'ble Mr.Gopal Krishna, Member (J)

PER HON'BLE MR GOPAL KRISHNA, MEMBER (JUDL.).

Applicant A.C.Jain, in this application under Section 19 of the A.Ts Act, 1985, has prayed for quashing the impugned order dated 13.4.92 (Annex.A-1) as modified vide order dated 15.9.92 (Annex.A-3) transferring him from the post of SPM Khandela to ~~the Post of~~ ^{the Post of} Post Master Neemkathana as also for quashing the order dated 11.6.92 (Annex.A-2) rejecting ~~in~~ his representation.

2. We have heard the counsel for the parties and perused the records. The grievance of the applicant is based on his own personal problems due to untimely death of his wife and ~~ailments~~ ^{the} of his aged mother. So far as the transfer of the applicant is concerned, the same is not challenged on the ground of its being violative of any rules or malafide. However, the ~~app~~ applicant request that his representation for transfer to Jaipur City as and when there is a vacancy may sympathetically be considered by the concerned department.

3. In view of the aforesaid position the application does not stand on merits and the same is ~~liable to be~~ dismissed. However, it is open to the applicant to make a fresh representation to the concerned authorities regarding his transfer to Jaipur City again and the same

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may be sympathetically considered keeping in view his personal inconveniences as and when there is a vacancy. Parties to bear their own costs.

G.K.N.
(Gopal Krishna)
Member (J)

B.B.M.
(B.B. Mahajan)
Member (A).